

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Power Section) Civil Secretariat
Jammu/Srinagar

Notification
Srinagar, the 24th June, 2016

SRO 197- In exercise of the powers conferred by sub-section (1) of section 12 of the Code of Criminal Procedure, Samvat, 1989, and in supersession of all previous notifications on the subject, the Government hereby appoint Shri Subash Chander Dogra, Assistant Commissioner, Revenue, Udhampur to be the Executive Magistrate of the first class who shall exercise all the powers of an Executive Magistrate of the first class within his territorial jurisdiction of District Udhampur.

The Government further in exercise of the powers conferred by sub-section (2) of Section 10 of the said Code, appoint the aforesaid Executive Magistrate as Additional District Magistrate within his territorial jurisdiction of District Udhampur and shall have all the powers of District Magistrate under the said Code.

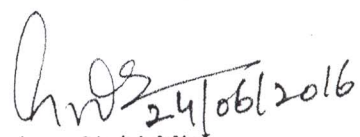
By Order of the Government of Jammu and Kashmir

Sd/-

(Mohammad Ashraf Mir)
Commissioner/ Secretary to Government
Department of Law, Justice and PA

No. LD (P) 04/Misc-1-Udhampur Dated: 24 -06- 2016
Copy to the:-

- 1 Secretary to Government, Revenue Department for information.
- 2 Divisional Commissioner, Jammu.
- 3 Registrar General, J&K High Court, Srinagar.
- 4 District Magistrate, Udhampur. This is with reference to his letter No. DMU/3C/537 dated 07-06-2016
- 5 General Manager, Government Press, Srinagar for Publication in the extra ordinary issue of the Government Gazettee.
- 6 SRO Section with 7 S.C.
- 7 Concerned file.


(Ghulam Nabi Mir)

Deputy Legal Remembrancer,
Department of Law, Justice and PA